

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
BA. No. 27 of 2014

31.07.2014

Heard Mr. P.T. Sangma, learned counsel for the petitioner.

Also heard the learned State counsel, Mr. J.M. Thangkhiew.

Bail application will be considered only after perusal of the Lower Court case record. Call for the Lower Court case record.

List this matter next week.

JUDGE

D. Nary

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
CRL.M.C. No. 5 of 2014

31.07.2014

In the light of the order passed in ***CRL.PETN. No. 5 of 2014*** this instant Misc. Case also stands disposed of.

JUDGE

D. Nary

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
CRL.PETN. No. 4 of 2014

31.07.2014

Heard Mr. M.F. Qureshi, learned counsel appearing for and on behalf of the petitioner, who submits that the matter can be disposed of with a direction to the accused person to co-operate with the I/O.

Also heard Ms. P. Das, learned counsel for respondent's No. 2 and 3 as well as the learned State counsel, Mr. R. Gurung.

Since the petitioner is not pressing for cancellation of the bail application, I am of the view that the matter may be disposed of with a simple direction to the respondent's No. 2 and 3 to co-operate with the I/O for the purpose of investigation.

With this observation and direction, this instant petition is disposed of.

JUDGE

D. Nary

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
CRL.PETN. No. 5 of 2014

31.07.2014

Heard Mr. M.A. Islam, learned counsel appearing for and on behalf of the petitioner, who submits that the Misc. Case bearing No. 51 of 1996 is pending for almost 18(eighteen) years as a result, the petitioner is suffering as his land has been placed under attachment. Therefore, the learned counsel prays that the proceeding under Misc. Case No. 51 of 1996 needs to be quashed.

On the other hand, the learned State counsel, Mr. P. Yobin submits that as per his instruction, the matter has been delayed due to frequent changes of the Magistrates and the parties are not pursuing the matter.

I have perused the order dated 01.10.1996 and it is really shocking to me that such a matter if dragged for the last 18(eighteen) years then, the confidence of the common people on the judicial system is bound to collapse. I have also noticed that the proceeding has been drawn both U/S 107 and 145 Cr.P.C which is in my view should not be a separate proceeding. However, since the respondent No. 3 is not before me, I am not passing any effective order, but direct the Deputy Commissioner, West Garo Hills, Tura to try this matter by himself and to dispose of the matter within 2(two) months from the date of receipt of this order failing which strict action will be taken.

It will also remain open to the petitioner in case the matter is not disposed of within the specified time mentioned above; he can approach this court further.

Registry is directed to furnish a copy of this order to the learned counsel for both the parties.

The learned State counsel shall also forward a copy of this order to the Deputy Commissioner, West Garo Hills, Tura.

With this observation and direction, this instant petition is allowed to that extent and the matter stands disposed of.

JUDGE

D. Nary

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
CRL.PETN. No. 14 of 2014

31.07.2014

Heard Mr. A.S. Siddique, learned counsel for the petitioner.

Petition will be considered only after perusal of the Lower Court case record. Call for the Lower Court case record.

Issue notice to the respondent to show cause as to why this instant petition should not be allowed or any other order should not be passed as found deemed fit and proper by this court.

Petitioner's counsel to take necessary steps to serve the notice upon the respondent within 3(three) days.

List this matter after 2(two) weeks.

JUDGE

D. Nary

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
CRL.REV.P. No. 9 of 2014

31.07.2014

List this matter after 2(two) weeks' as requested by the learned counsel, Ms. R. Paul for the respondent as well as Mr. A.S. Siddique, learned counsel for the petitioner.

JUDGE

D. Nary

BEFORE
HON'BLE MR. JUSTICE S.R. SEN
WP(C) No. 72 of 2013

31.07.2014

At the request of the learned Sr. counsel, Mr. S.C. Shyam, the matter is adjourned on the ground that the petitioner's counsel has recently filed additional affidavit, so, he intends to file the rejoinder affidavit if necessary.

In my view, when the case is listed for hearing thereafter, no pleading should come and the learned counsels should take care that before the case is listed for hearing their pleadings should be complete.

As prayed for by the learned counsels, list this matter after 3(three) weeks.

JUDGE

D. Nary